WORKING JOURNALISTS CON-DITIONS OF SERVICE) AND MISCELLANEOUS PROVISIONS (AMENDMENT) BILL*

(Amendment of section 2.)

SHRI S. KUNDU (Balasore): I beg to move for leave to introduce a Bill further to amend the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955."

The motion was adopted.

SHRI S. KUNDU: I introduce the Bill.

INDUSTRIES (DEVELOPMEN AND REGULATION) AMENDMENT BILL*

(Amendment of Section 11)

SHRI S. KUNDU (Balasore): I beg to move for leave to introduce a Bill further to amend the Industries (Development and Regulation) Act, 1951.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Industries (Development and Regulation) Act, 1951."

The motion was adopted.

SHRI S. KUNDU: I introduce the Bill.

CHILD MARRIAGE RESTRAINT (AMENDMENT) BILL*

(Amendment of Sections 2, 3, etc.)

भी स्रोम प्रकाश त्यानी (मुरादाबाद) : मैं प्रस्ताव करता है कि कि बाल विवाह स्रवरोध मधिनियग, 1969, में भ्रागे संशोधन करने वाले विधेयक को पेश करने की मनुमित दी जाये।

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Child Marriage Restraint Act, 1929."

The motion was adopted.

भी ग्रोम प्रकाश स्थागी: मैं विधेयक को पेश करता हैं।

STATE BANK OF INDIA (AMENDMENT) BILL*

(Amendment of Sections 17. 19, etc.)

श्री मधु लिमये: मैं प्रस्ताव करता हूं कि स्टेट बैंक आफ इंडिया अधिनियम, 1955, में आगे संशोधन रुने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the State Bank of India Act, 1955."

The motion was adopted.

भी मधु लिमये: मैं विधेयक को पेश करता हूँ।

COMPANIES (AMENDMENT) BILL*

(Amendment of Sections 252 and insertion of new Section 255 A.)

श्री मधु लिसवे (मुंगरे): मैं प्रस्ताव करता हूँ कि कस्पनी ग्राधिनवम, 1956, में भागे संज्ञोधन करने वाले विधेयक को पेश करने की भनुमति दी जाये।

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

The motion was adopted.

^{*}Published in Gazette of India Extraordinary, Part II, section 2, dated 21.11.69.